

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 220 OF 2015

Dated: 19th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**M/s. Tata Sponge Iron Ltd.
Vs.**

.... Appellant (s)

Odisha Electricity Regulatory Commission & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Ramendra Mohan Patnaik
Mr. Avinash Kr. Sharma

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Rutwik Panda
Ms. Anshu Malik for R-1

Mr. R.K. Mehta
Mr. Elangban Premjeet
Ms. Himanshi for R-2 & R-3

Mr. R.B. Sharma for R-4 & R-5

ORDER

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 11.05.2017 after serving copy on the other side.

List the matter on **17.07.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson